

IN THE HIGH COURT AT CALCUTTA
APPELLATE SIDE

NOTIFICATION

No. 1573 – RG.

Date: 28.05.2020.

It is hereby notified for information of all concerned that keeping in view the prevailing situation of the pandemic of COVID-19 (Corona Virus), **the Hon'ble the Chief Justice, High Court, Calcutta has been pleased to direct** that the order of suspension of regular works of the Hon'ble High Court at Calcutta and its Circuit Benches at Andaman & Nicobar Islands and Jalpaiguri, the Courts subordinate to the High Court including Commercial Courts and West Bengal Judicial Academy, **shall continue to operate till 8th June, 2020.**

The Hon'ble the Chief Justice has also been pleased to direct that during the period from 1st June, 2020 till 8th June, 2020, there shall be three Division Benches and two Single Benches for taking up extremely urgent matters through Microsoft Teams or other electronic medium, on **02.06.2020 and 05.06.2020.**

Details of the constitution of such Benches, date-wise, are as follows:

Appellate Side/Original Side
(Through video conference)
On Tuesday, the 2nd June, 2020

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| Hon'ble Chief Justice Thottathil B. Radhakrishnan And Hon'ble Justice Arijit Banerjee | Will sit together for taking up public interest litigation. |
| Hon'ble Justice Sanjib Banerjee And Hon'ble Justice Aniruddha Roy | Will sit together for taking up extremely urgent matters relating to Civil Appeal and Criminal Jurisdictions. |
| Hon'ble Justice Joymalya Bagchi And Hon'ble Justice Suvra Ghosh | Will sit together for taking up extremely urgent matters relating to Criminal, Writ Appeal and Writ Jurisdictions. |
| Hon'ble Justice Debangsu Basak | Will sit singly for taking up extremely urgent matters relating to Writ Jurisdiction. |
| Hon'ble Justice Shivakant Prasad | Will sit singly for taking up extremely urgent matters relating to Civil and Criminal Jurisdictions. |

Appellate Side/Original Side
(Through video conference)
On Friday, the 5th June, 2020

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| Hon'ble Chief Justice Thottathil B. Radhakrishnan And Hon'ble Justice Arijit Banerjee | Will sit together for taking up public interest litigation. |
| Hon'ble Justice Sanjib Banerjee And Hon'ble Justice Aniruddha Roy | Will sit together for taking up extremely urgent matters relating to Civil Appeal and Criminal Jurisdictions. |
| Hon'ble Justice Samapti Chatterjee And Hon'ble Justice Tirthankar Ghosh | Will sit together for taking up extremely urgent matters relating to Criminal, Writ Appeal and Writ Jurisdictions. |
| Hon'ble Justice Ashis Kumar Chakraborty | Will sit singly for taking up extremely urgent matters relating to Writ Jurisdiction. |
| Hon'ble Justice Rajasekhar Mantha | Will sit singly for taking up extremely urgent matters relating to Civil and Criminal Jurisdictions. |

Accordingly, all concerned are requested to take necessary and appropriate steps.

This order issues in continuation of this Hon'ble Court's Notification No. 1498-RG dated 24.03.2020 read with Corrigendum No. 1504-RG dated 24.03.2020, followed by Court's Notifications bearing Nos. 1512-RG dated 08.04.2020, 1534-RG dated 24.04.2020 and 1548-RG dated 13.05.2020.

By Order,
Sd/-
[Rai Chattopadhyay]
Registrar General.